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Bisleri International Private Limited Vs State Of Sikkim

Writ Petition (C) No. 06 Of 2022

Court: Sikkim High Court

Date of Decision: Aug. 1, 2024

Hon'ble Judges: Bhaskar Raj Pradhan, J

Bench: Single Bench

Advocate: A. Moulik, Sanjeev Sharma, Ranjit Prasad, Samso Hang Subba, Divya Joshi, Shakil Raj Karki, Norzila Tamang

Judgement

Bhaskar Raj Pradhan, J

1. Mr. Shakil Raj Karki, learned Government Advocate submits that Dr. Doma T. Bhutia, learned Senior Counsel would not be representing the State

in this matter. As such an adjournment is sought which is not opposed by the learned Senior Counsel for the petitioner. The matter was part heard. In

view of the circumstances, the matter is released from part heard.

2. List this matter for fresh hearing on 22.10.2024.